

BA No. 1998 of 2020
FIR No. 022971/20
U/s 379/411 IPC
PS Jamia Nagar
Salman @ Dishant Vs State

16.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Mahmood Hussain, Ld. Counsel for applicant/accused.

Fresh application for grant of regular bail received through email. It be checked and registered.

This is an application for grant of regular bail.

Reply filed by the IO. Copy supplied.

The case of prosecution in nutshell is that an online FIR was registered by complainant on 14.09.2020 regarding theft of his vehicle. The said stolen vehicle was recovered from possession of accused on 03.10.2020.

It is submitted by Ld. defence counsel that applicant has been falsely implicated in the present case. It is further argued that the recovery has been planted. It is argued that applicant is in custody since 03.10.2020 and no more required for investigation as the chargesheet has already been filed. On these grounds, it is prayed that applicant may be granted bail.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application on the ground that accused is involved in several

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other cases of similar nature.

I have heard rival contentions and perused the record.

The recovery has already been effected from accused and therefore no more required for investigation. Accused is in custody since 03.10.2020.

Therefore, in the facts and circumstances of the present case, **accused Salman @ Dishant is admitted to bail on furnishing of personal bond in the sum of Rs.7,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.**

Dasti to Ld. defence counsel.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:16.12.2020

BA No. 2000 of 2020
FIR No. 349/20
U/s 324/34 IPC
PS H.N. Din
Mohd. Bilal Vs State

16.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Parveen Yadav, Ld. Counsel for applicant/accused.
IO/SI Nagender Kumar through VC.

Fresh application for grant of regular bail received through email. It be checked and registered.

Reply filed by the IO. Copy supplied.

The case of prosecution in nutshell is that on 25.10.2020, applicant alongwith other co-accused had stabbed the victim on his waist. The accused and co-accused were arrested at the instance of another eye witness.

It is submitted by Ld. defence counsel that applicant has been falsely implicated in the present case. It is further argued that applicant was merely present with co-accused and the victim was attacked by latter only. It is further argued that accused is in custody since 25.10.2020 and no more required for investigation. On these grounds, it is prayed that applicant may be granted bail.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations against accused are

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grave and serious.

I have heard rival contentions and perused the record.

As reported by IO, the chargesheet in the instant case has been prepared and shall be filed in the concerned court soon. Accused is in custody since 25.10.2020 and no more required for investigation.

Therefore, in the facts and circumstances of the present case, **accused Mohd. Bilal is admitted to bail on furnishing of personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.**

Dasti to Ld. defence counsel.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:16.12.2020

BA No. 1999 of 2020
FIR No. 358/20
U/s 452/308/323/506/34 IPC
PS Jamia Nagar
Mohd. Javed @ Sheku Vs State

16.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Sunil Kumar, Ld. Counsel for applicant/accused.

Fresh application for grant of regular bail received through email. It be checked and registered.

Reply filed by the IO. Copy supplied.

The case of prosecution in nutshell is that applicant Mohd. Javed is son of co-accused Naeem. Accused and complainant are relatives and having their houses adjacent to each other. The co-accused Mohd. Naeem had asked complainant to vacate his house claiming that same is built on his property and due to this, parties were having dispute. As per complainant, on 28.11.2020 at around 11.30pm, the applicant/accused alongwith other co-accused i.e. his father and brother (being armed with dandas) trespassed into the house of complainant after breaking the door and assaulted the complainant and his wife, resulting in multiple injuries over the body of complainant and on the head of his wife.

It is submitted by Ld. defence counsel that applicant has been falsely implicated in the present case. It is further argued that the

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complainant was allowed by co-accused Naeem to reside in his property, however, thereafter former refused to vacate the same. It is argued that present false FIR has been registered by complainant for grabbing the property of co-accused Naeem who is father of applicant. It is further argued that applicant is in custody since 29.11.2020 and is no more required for investigation. On these grounds, it is prayed that applicant may be granted bail.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations against accused are grave and serious.

I have heard rival contentions and perused the record.

The allegations against accused are grave and serious and investigation is still at the initial stage. The bail application of co-accused Naeem was dismissed by this court vide order dated 02.12.2020. The role of applicant is similar to co-accused Naeem. Therefore, in the facts and circumstances of the present case and in view of gravity of offence, **I am not inclined to release the applicant/accused on bail at this stage. His bail application is accordingly dismissed.**

Dasti to Ld. defence counsel.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:16.12.2020

BA No. 947 of 2020
FIR No. 383/20
U/s 328/504/506/498A IPC & 3 & 4 Dowry Prohibition Act
PS Amar Colony
Souvik Das Vs State

16.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Inder Chand and Sh. Vikas Nain, Ld. Counsels for accused.
Complainant alongwith Ld. Counsel Sh. R.P. Pandey.

This is an application for grant of anticipatory bail.

Further reply filed by the IO. Copy supplied.

As reported by IO, during course of investigation, accused has joined the investigation twice and stated that no dowry articles are in his possession. It has further been reported that complainant has produced photocopy of few receipts of year 2010 and 2013 of jewellery articles. However, there is nothing in the report of IO to suggest if the said receipts have been verified by the IO. In these circumstances, concerned SHO/IO is again directed to file a comprehensive report in terms of last order by next date of hearing.

Put up on **23.01.2021**. Interim order to continue. Accused and complainant to join the investigation in the meantime as and when asked to do so by the IO.

Dasti to all concerned.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:16.12.2020

FIR No. 304/2020
U/s 20/61/85 NDPS Act
PS H.N. Din
Shokat Ali Vs State

16.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./F.58//Committee/SED/2020/8870-8928 dated 08.09.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Regular Link Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. R.K. Giri and Sh. U.K. Giri, Ld. Counsels for applicant/accused.

This is an application for grant of regular/statutory bail.

Reply filed by IO. Copy supplied.

As per the reply, the chargesheet in the instant case has been filed on 05.12.2020 in the concerned court of Ld. MM. Since the instant application seeking statutory bail has been filed after filing of chargesheet, therefore, the right of accused for statutory bail, if any, got extinguished on filing of chargesheet. At this stage, it is submitted by Ld. Counsel that the application may be heard on merit.

Since the chargesheet is stated to have been filed in the court of concerned MM, therefore, same be called from concerned court for 24.12.2020.

Put up for arguments on **24.12.2020**.

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(ANUJ AGRAWAL)
1st Link ASJ-05, South-East District
Saket Courts, New Delhi:16.12.2020



16.12.2020

Fresh application for release of vehicle bearing No. DL1CAB4643 on superdari filed through e-mail on behalf of applicant/ registered owner namely Mehhaak Prasad.

Present Ld. APP for State
Ld. counsel for applicant.

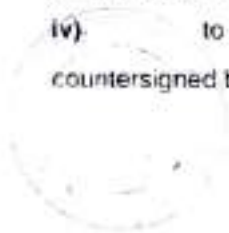
Reply has been received from the IO through e-mail. IO has tendered no objection to release of the vehicle.

Arguments on the application heard through CISCO WEBEX. Report perused.

Photocopy of Aadhar Card of the applicant and RC of the vehicle are also received with application.

Keeping in view the report of the IO and law laid down by Hon'ble High Court of Delhi in case titled as **Manjit Singh v/s State; Cri. M. C. 4485/2013 and Cri. M. A. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C. M. Mudaliar v/s State of Gujarat; (2002) 10 SCC 283** has been reiterated. SHO concerned is directed as under:


- i) to release the above mentioned vehicle to applicant/ registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
- ii) take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same along with chargesheet.
- iii) Take a security bond from applicant/ registered owner stating that abovementioned vehicle shall be produced by him/her as and when directed and shall also indemnify to the amount mentioned as per applicant, in case any claim regarding ownership of vehicle arises in future;
- iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant as well as by applicant/ registered owner and IO;



Application moved by applicant stands disposed off accordingly

Copy of this order be sent to the Computer Branch who are directed to

upload the same on the official website of Delhi District Courts.


SWATI SHARMA

MM 10/SE/Sake/

New Delhi/16.12.2020

Delhi District Courts

FIR no. 0474/2020
State Vs. Unknown
PS PPP

16/12/2020



Fresh application for release of vehicle bearing No. DL-11A-2440 on superdari filed through e-mail on behalf of applicant/ registered owner namely Avdesh Sharma

Present. Ld. APP for State
Ld. counsel for applicant.

Reply has been received from the IO through e-mail. IO has tendered no objection to release of the vehicle.

Arguments on the application heard through CISCO WEBEX. Report perused.

Photocopy of Aadhar Card of the applicant and RC of the vehicle are also received with application.

Keeping in view the report of the IO and law laid down by Hon'ble High Court of Delhi in case titled as **Manjit Singh v/s State; Crf. M. C. 4485/2013 and Crf. M. A. No. 16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C. M. Mudaliar v/s State of Gujarat; (2002) 10 SCC 283** has been reiterated, SHO concerned is directed as under

- i) to release the above mentioned vehicle to applicant/ registered owner subject to preparing detailed proper panchnama of above mentioned vehicle.
- ii) take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same along with chargesheet;
- iii) Take a security bond from applicant/ registered owner stating that abovementioned vehicle shall be produced by him/her as and when directed and shall also indemnify to the amount mentioned as per applicant, in case any claim regarding ownership of vehicle arises in future;
- iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant as well as by applicant/ registered owner and IO.



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Application moved by applicant stands disposed off accordingly

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.


Sd/-
SWATI SHARMA
MM-10/SE/Saket/
New Delhi 16.12.2020
Sd/-
Delhi Courts, New Delhi

FIR no. 504/2020
State Vs. Unknown
PS Amar Colony
16.12.2020

MS SWATI SHARMA
Metrolife
16/12/2020

Fresh application for release of mobile phone make Redmi 7 on superdari filed through e-mail on behalf of applicant/ owner namely Mukesh Goswami.

Present: Ld. APP for State.

Applicant/owner of mobile phone.

Reply has been received from the IO through e-mail. IO has tendered no objection to release of the above said mobile phone.

Arguments on the application heard through CISCO WEBEX. Report perused.

Submission heard.

Abovesaid mobile, as per seizure memo, be released to the applicant / rightful owner on furnishing an **Indemnity Bond** in the sum of **Rs. 5,000/-** to satisfaction of IO/SHO concerned. The applicant/rightful owner shall not dispose it or shall not make any change without prior permission of the Court in any manner whatsoever and further shall produce the mobile as and when required.

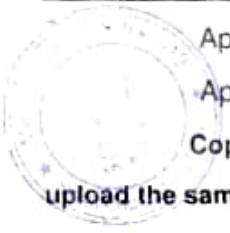
IO/SHO, PS Amar Colony is directed to retain photographs of the abovesaid mobile. IO is directed to record the IMEI number of the mobile phone before releasing the same to the applicant. The same should be made part of chargesheet.

IO / SHO, PS Amar Colony is also directed to attach set of photographs of said mobile with judicial file at the time of filing of chargesheet before the Court.

Applicant shall bear the expenses of photographs.

Application moved by applicant stands disposed off accordingly.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.


SWATI SHARMA
MM-10/SE/Saket/
New Delhi/16.12.2020

EFIR no. D30252/2020
State Vs. Rahul Kumar Shahu
PS Amar Colony

16.12.2020

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11:30 AM
S. J. ...
S. J. ...

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.

Ld. Counsel for accused.

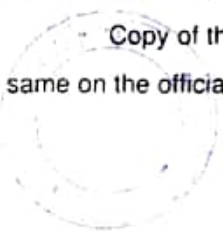
An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Rahul Kumar Shahu by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and the recovery shown by the police is planted upon him and is not a previous convict. It is further stated that investigation is complete. It is therefore prayed that the accused be granted bail.

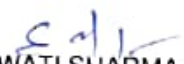
Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the investigation is complete and the accused is first time offender. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by keeping the accused in JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.




SWATI SHARMA
MM-10/SE/Saket
New Delhi 16.12.2020
S. J. ...
S. J. ...

FIR no. 504/2020
State Vs Lal Babu Mandal & Ors.
PS Amar Colony

15.12.2020
10:10 AM
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16.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app

Present Ld APP for State
Ld. Counsel for accused.

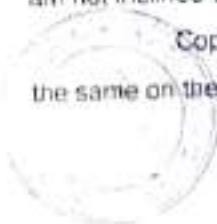
An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Lal Babu Kumar Mandal by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused. It is further stated that investigation is complete. It is further stated that accused is a young boy aged about 22 years. It is therefore prayed that the accused be granted bail.

Ld APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard Perused.

Considering the facts & circumstances of the case that the allegations against the accused are serious in nature and investigation is at initial stage, I do not deem it fit to grant bail to the accused and if accused released on bail he might influence the witness. I am not inclined to grant bail to the accused, hence his bail application stands dismissed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.


Sd/-
SWATI SHARMA
MM-10/SE/Saket
New Delhi 15.12.2020

FIR no. 504/2020
State Vs. Salman & Ors
PS Amar Colony

MM-10 SE/Saket
New Delhi

16.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.
Ld. Counsel for accused.

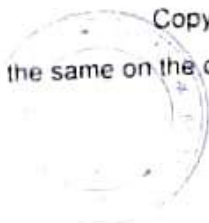
An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Salman by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused. It is further stated that investigation is complete. It is further stated that accused is a young boy aged about 22 years. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts & circumstances of the case that the allegations against the accused are serious in nature and investigation is at initial stage, I do not deem it fit to grant bail to the accused and if accused released on bail he might influence the witness, I am not inclined to grant bail to the accused, hence his bail application stands dismissed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.



SWATI SHARMA
MM-10 SE/Saket/
New Delhi/16.12.2020
Saket Courts

EFIR no. 00279/2020
State Vs. Sugam
PS Pul Prahladpur

MS. SV. 100/2020
Metro Court, Saket
Room No. 100/2020
Saket, New Delhi

16.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.

Ld. Counsel for accused.

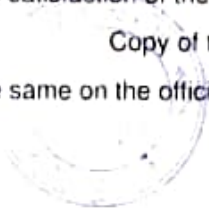
An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Sugam by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused. It is further stated that on the discloser of the co-accused, accused was arrested. It is further stated that investigation is complete. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the investigation is complete and the accused is first time offender. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by keeping the accused in JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.



Sd/-
SWATI SHARMA
MM-10/SE/Saket/
New Delhi/16.12.2020
Saket Courts, New Delhi

FIR no. 428/2020
State Vs. Salman
PS Amar Colony

MS. No. 10/SE/Saket-10
Date: 16.12.2020
Place: New Delhi

16.12.2020

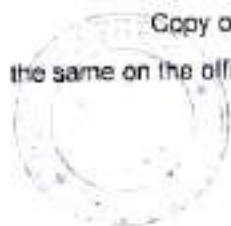
Arguments on the present application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.
None for applicant.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Salman by way of e-mail.

None has appeared on behalf of applicant despite repeated efforts. Hence, present application stands dismissed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.



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SWATI SHARMA
MM-10/SE/Saket-10
New Delhi/16.12.2020
Saket Courts, New Delhi

FIR no. 450/2020
State Vs. Ubaish
PS PPP

MS. SWATI SHARMA
MM-10/SE/Saket/
New Delhi/16.12.2020
JUDGE
Saket

Present: Ld. APP for State.
None for accused.
SHO in person.
IO in person.

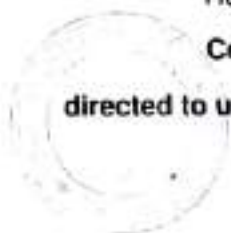
Arguments heard on behalf of the IO, SHO and APP for State.

Some clarification is required from Ld. Counsel for accused.

Since none has appeared on behalf of accused, therefore, matter is being adjourned.

Hence, put up on 17.12.2020.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.



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SWATI SHARMA
MM-10/SE/Saket/
New Delhi/16.12.2020
JUDGE
Saket

CRIMINAL NO. 10002/2020/20

State Vs. Unknown

PS PPP

Fresh application for release of mobile phone make on superdari filed through e-mail on behalf of applicant/ owner namely Mahesh Kumar.

Present: Jd. APP for State

Applicant/owner of mobile phone

Reply has been received from the IO through e-mail. IO has tendered requisition to release of the above said mobile phone.

Arguments on the application heard through CISCO WEBEX. Report perused.

Photocopy of Aadhaar Card of applicant and receipt of mobile phone are also placed on record.

Submission heard.

Abovesaid mobile, as per seizure memo, be released to the applicant / rightful owner on furnishing an **Indemnity Bond** in the sum of **Rs. 5,000/-** to satisfaction of IO/SHO concerned. The applicant/rightful owner shall not dispose it of or shall not make any change without prior permission of the Court in any manner whatsoever and further shall produce the mobile as and when required.

IO/SHO, PS PPP is directed to retain photographs of the abovesaid mobile. IO is directed to record the IMEI number of the mobile phone before releasing the same to the applicant. The same should be made part of chargesheet.

IO / SHO, PS PPP is also directed to attach set of photographs of said mobile with judicial file at the time of filing of chargesheet before the Court.

Applicant shall bear the expenses of photographs.

Application moved by applicant stands disposed off accordingly.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

SWATI SHARMA

MM-10/SE/Saket

New Delhi/16/12/2020

Delhi District Court

EFIR no. 000492/2020
State Vs. Unknown
PS Amar Colony

110
16/12/2020
Sd/-
Saket Courts, New Delhi

16/12/2020

ORDER ON APPLICATION SEEKING RELEASE OF Stepny of TSR.

Present Ld. APP for State
Ld. Counsel for applicant

This is an application for release of **Stepny of TSR** to the applicant on superdari.

Perused the report of the IO.

IO has no objection if the above said recovered **Stepny of TSR** is released to the applicant/rightful owner.

Submission heard.

Abovesaid Stepny of TSR, as per seizure memo, be released to the applicant / rightful owner on furnishing an Indemnity Bond as per the valuation of the same to satisfaction of IO/SHO concerned. The applicant/rightful owner shall not dispose it of or shall not make any change without prior permission of the Court in any manner whatsoever and further shall produce the same as and when required.

IO/SHO, PS Amar Colony is directed to retain photographs of the abovesaid recovered article. The same should be made part of chargesheet.

IO / SHO, PS Amar Colony also directed to attach set of photographs of said Stepny of TSR with chargesheet at the time of filing of the same before the Court.

Applicant shall bear the expenses of photographs.

Present application is disposed of accordingly.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

Sd/-
SWATI SHARMA
MM-10/SE/Saket
New Delhi/16.12.2020
Saket Courts, New Delhi

Radha Devi @ Munni Vs. Ashok Mandal
PS Amar Colony

16.12.2020

Arguments on the present application are heard via video conferencing through CISCO Webex app.

An application on behalf of the complainant for urgent hearing is filed by way of e-mail.
Present: Ld. Counsel for applicant.

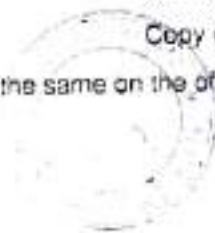
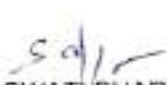
It is submitted by the counsel for applicant that on 04.12.2020, the counsel for the complainant was told that the matter would be taken through physical hearing at 10.00 am. However, at given time the counsel for the complainant was duly appeared before this court and he was further directed to appear at 2.00 pm through video conferencing as the fresh matter would be taken at 2.00 pm through CISCO WEBEX meeting virtually. It is therefore prayed that the nature of the case is very serious and therefore the previous date given be preponed.

Heard, Perused.

Considering the submissions of Ld. Counsel for complainant, the matter is hereby preponed.

ATR be called for 22.01.2021. Earlier date given stands cancelled.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.



SWATI SHARMA
MM-10/SE/Saket
New Delhi/16.12.2020
Saket Court, New Delhi

EFIR no. 031100/2020
State Vs. Unknown
PS Amar Colony

MIS 514101010101
16/12/2020
16/12/2020

16.12.2020

Fresh application for release of vehicle bearing No. DL-2CBA-4475 on superdari filed through e-mail on behalf of applicant/ registered owner namely Aakanksha.

Present: Ld. APP for State.
Ld. counsel for applicant.

Reply has been received from the IO through e-mail. IO has tendered no objection to release of the vehicle.

Arguments on the application heard through CISCO WEBEX. Report perused.

Photocopy of Aadhar Card of the applicant and Insurance of the vehicle are also received with application.

Keeping in view the report of the IO and law laid down by Hon'ble High Court of Delhi in case titled as **Manjit Singh v/s State; Cri. M. C. 4485/2013 and Cri. M. A. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C. M. Mudaliar v/s State of Gujarat; (2002) 10 SCC 283** has been reiterated. SHO concerned is directed as under:

- i) to release the above mentioned vehicle to applicant/ registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
- ii) take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same along with chargesheet;
- iii) Take a security bond from applicant/ registered owner stating that abovementioned vehicle shall be produced by him/her as and when directed and shall also indemnify to the amount mentioned as per applicant, in case any claim regarding ownership of vehicle arises in future;
- iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant as well as by applicant/ registered owner and IO;



Application moved by applicant stands disposed off accordingly

Copy of this order be sent to the Computer Branch who are directed to

upload the same on the official website of Delhi District Courts.



Sd/-
SWATI SHARMA
MM-10/SE/Saket/3-10
New Delhi/16.12.2020
Saket Court, New Delhi

FIR no. 507/2020
State Vs. Gagan
PS Amar Colony

16.12.2020
Saket Courts, New Delhi

16.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.
Ld. Counsel for accused.

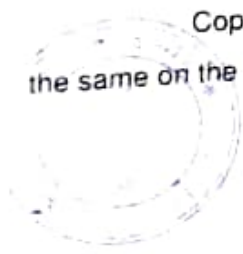
An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Gagan by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused. It is further stated that investigation is complete. It is further stated that the family of the accused consist of old age parents who are completely dependent on the accused for their basis daily needs. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts & circumstances of the case that the allegations against the accused are serious in nature, I do not deem it fit to grant bail to the accused and if accused released on bail he might influence the witness. I am not inclined to grant bail to the accused, hence his bail application stands dismissed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.



sd/
SWATI SHARMA
MM-10/SE/Saket/10
New Delhi/16.12.2020
Saket Courts, New Delhi

FIR no. 0443 2020
State Vs. Suraj
PS PPP

MS. 11/12/2020
Saket Court, New Delhi

16/12/2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app

Present: Ld. APP for State.
Ld. Counsel for accused

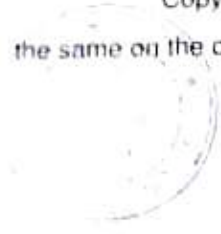
An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Suraj by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete. It is further stated that the Tar (Badi Mammi) of the applicant/accused has expired on 11.12.2020 and the presence of the applicant is necessary in the family for some rituals. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the investigation is complete and the accused is first time offender. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by sending the accused to JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts



Sd/-
SWATI SHARMA
MM-10 SE/Saket
New Delhi/16/12/2020
Saket Court, New Delhi